

OFFICE OF THE CIVIL JUDGE (SR. DIVN.), HOSHIARPUR

PUBLIC AUCTION NOTICE:

DATED 09-05.2018

It is notified that in accordance of Hon'ble High Court's Judicial Courts Premises and Compound Fund Rules, 2013, a public auction shall be held in this court complex on 28.05.2018 at 11.30 a.m., for the public utility services that are mentioned below for court complexes at Hoshiarpur and Dasuya respectively for the lease period of one year from 01.06.2018 to 31.03.2019. The aspiring bidders are directed to deposit an amount of Rs. 10,000/- as earnest money on 28.05.2018 by 10.00 a.m. positively. The earnest money of unsuccessful bidders shall be returned on the same day. The detailed terms and conditions can be viewed on the website of this court at <http://ecourts.gov.in/hoshiarpur/history>.

Sessions Court Complex, Hoshiarpur		
Sr. No.	Name of Public Utility Service	Reserved price for 1-6-2018 to 31-3-2019
1	Canteen	Rs. 70,000/-

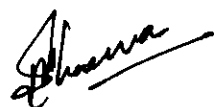
District Courts Complex, Hoshiarpur		
Sr. No.	Name of Public Utility Service	Reserved price for 1-6-2018 to 31-3-2019
1	Canteen	Rs. 1,50,000/-
2	Cycle/ Scooter/car parking	Rs. 6,50,000/-

Dasuya Courts Complex, Dasuya		
Sr. No.	Name of Public Utility Service	Reserved price for 1-6-2018 to 31-3-2019
1	Cycle/ Scooter/car parking	Rs. 1,00,000/-

The aspiring bidders can inspect the site plan of the Public Utility Service on any working day, from office of the Ld. District & Sessions Judge, Hoshiarpur, by paying a fee of Rs. 100/- in the form of court fee stamp.

The successful bidders shall have to sign and follow the terms and condition as well as the agreement form that are enclosed herewith as Appendix A and B.

Encl: Notice in vernacular language.

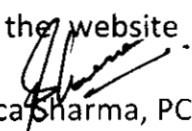

(Monica Sharma, PCS)
Civil Judge (Sr. Divn.),
Hoshiarpur

Endst. No. 1734

Dated: 10-5-2018

Copy forwarded to:-

1. The Ld. District & Sessions Judge, Hoshiarpur, for information with the request to get the above notices displayed in the notice board of court and office and also for getting the same uploaded on the website of this Sessions Division.



(Monica Sharma, PCS)
Civil Judge (Sr. Divn.),
Hoshiarpur

Endst. No. _____

Dated: _____

Copy forwarded with the request to get the above notices displayed on the Notice Boards of their respective courts and offices to:-

1. All the Addl. District & Sessions Judges, at Hoshiarpur
2. The Deputy Commissioner, Hoshiarpur
3. The Chief Judicial Magistrate, Hoshiarpur
4. All the Judicial Officers in this Sessions Division
5. All the Sub Divisional Magistrates, in this Sessions Division
6. All the Tehsildars in this Sessions Division.



(Monica Sharma, PCS)
Civil Judge (Sr. Divn.),
Hoshiarpur

Endst. No. _____

Dated: _____

Copy forwarded to:-

1. District Public Relation Officer, Hoshiarpur for publication of the Notice in local newspaper by _____ 2018 and send a copy of the same to this office for record.


(Monica Sharma, PCS)
Civil Judge (Sr. Divn.),
Hoshiarpur


OFFICE OF THE CIVIL JUDGE (SR. DIVN.), HOSHIARPUR

PUBLIC AUCTION NOTICE:

DATED 09.05.2018

It is notified that a public auction shall be held in this court complex on 28.05.2018 at 11.30 a.m., for public utility services i.e. Canteen, Cycle/ Scooter/car parking for Hoshiarpur and Dasuya Court complexes for lease period from 01.06.2018 to 31.03.2019. The details of auction and terms and conditions can be viewed on the website of this court at <http://ecourts.gov.in/hoshiarpur/history>.



(Monica Sharma, PCS)
Civil Judge (Sr. Divn.),
Hoshiarpur 

ਦਫਤਰ ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜ਼ਨ), ਹੁਸ਼ਿਆਰਪੁਰ।

ਜਨਤਕ ਨਿਲਾਮੀ ਸੂਚਨਾ

ਮਿਤੀ -09-05-2018

ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਹੁਸ਼ਿਆਰਪੁਰ, ਦਸੂਹਾ ਦੀਆਂ ਕਚਿਹਰੀਆਂ ਵਿੱਚ ਸਥਿਤ ਕੰਟੀਨ, ਸਾਈਕਲ/ਸਕੂਟਰ/ਕਾਰ ਪਾਰਕਿੰਗ, 01-06-2018 ਤੋਂ 31-03-2019 ਤੱਕ ਠੇਕੇ ਤੇ ਦਿੱਤੀ ਜਾਣੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਜਨਤਕ ਨਿਲਾਮੀ ਕੋਰਟ ਕੰਪਲੈਕਸ ਹੁਸ਼ਿਆਰਪੁਰ ਵਿੱਚ ਮਿਤੀ 28-05-2018 ਨੂੰ ਸਵੇਰੇ **11:30** ਵਜੇ ਪ੍ਰਵਾਨ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਸ ਸਬੰਧੀ ਵਿਸਤਾਰ ਪੂਰਵਕ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਇਸ ਕੋਰਟ ਦੀ ਹੇਠਾਂ ਲਿਖੇ ਅਨੁਸਾਰ ਵੈਬਸਾਇਟ ਤੇ ਦੇਖੀ ਜਾ ਸਕਦੀ ਹੈ।

Website-[http:// ecourts.gov.in/Hoshiarpur/history](http://ecourts.gov.in/Hoshiarpur/history)



ਸਿਵਲ ਜੱਜ (ਸੀਨੀਅਰ ਡਵੀਜ਼ਨ)
ਹੁਸ਼ਿਆਰਪੁਰ।੯

FORMS UNDER THE JUDICIAL COURTS PREMISES AND COMPOUND FUND RULES

APPENDIX-A

{Referred to in Rule 4(3)}

Form of Agreement

I _____ son of _____ aged _____ years, resident of _____ Tehsil _____ District _____, being in full possession of my senses, hereby execute this deed of agreement in favour of the District Judge, Hoshiarpur, and in respect of leasing of _____, in Judicial Courts Premises, _____ subject to the following terms and conditions, which shall be strictly binding upon me:-

1. That I shall be the lessee of the above for a period of four months, from the 1st of December, 2014 to the 31st of March, 2015.
2. That I shall deposit immediately 1/4th of Rs. _____ the lease money i.e. Rs. _____. The balance will be paid by 10th of January 2015.
3. That I shall produce a surety who will execute a bond to the effect that he will be responsible to pay the lease money due to the District Judge in case I make default in paying the same.
4. That I shall keep no livestock in the Judicial Courts Complex.
5. That I shall make no additions or alterations of any sort to the enclosures leased to me.
6. That I shall afford ample protection for foodstuff and other eatables as approved by the Civil Judge (Senior Division).
7. That in case of a breach of any of the above cited conditions on my part, the District Judge Hoshiarpur, may direct the said lease to be cancelled without further notice, and that I shall not be entitled to claim a refund from the money deposited and that I shall compensate the District Judge for the loss suffered on account of releasing of the enclosure.
8. That on the expiry of the term of the lease, I shall vacate the enclosure leased to me and deliver possession thereof forthwith to the District Judge Hoshiarpur and no further notice of ejection will be necessary.

In witness whereof, I _____ subscribe my name at _____,

this _____ day of _____, 2014.

Witnesses:-

1. _____

2. _____

(Signature of lessee)

TERMS & CONDITIONS

Appendix-B

1. That the highest bidder shall be declared as successful contractor.
2. The District & Sessions Judge reserves right to reject the offer of any person / organizations/agencies without assigning any reason.
3. Every contractor aspiring to take part in auction shall have to deposit an amount of Rs. 10,000/-, in this office as earnest money which shall be returned to unsuccessful bidders on the same day.
4. The contractor who has any outstanding dues towards this department shall not be allowed to participate in the auction.
5. The 25% of the auction price will have to be deposited at the spot by the highest bidder and if the contractor fails to do so his earnest money deposited by him shall be forfeited and the auction shall be held again.
6. The remaining amount shall be paid within the period mentioned in the form of agreement. The successful bidder shall have to furnish his identify proof, resident proof as well as his two passport size photographs, in this office, for record.
7. The concerned contractors will be responsible to maintain cleanliness in and around the canteen as well as in parking area and will make own arrangements for disposal of the waste. The Civil Judge (Sr. Divn.), Hoshiarpur can inspect the canteen premises as well as cycle/scooter/motor-cycle stand and car parking and in case of violation of rules, the Civil Judge (Sr. Divn.), Hoshiarpur under approval of the Ld. District & Sessions Judge, Hoshiarpur and the Hon'ble High Court shall have the right to cancel the contract and forfeit the entire security deposits.
8. The contractor may operate the canteen during office working hours.
9. The contractor will not change the basic structure of canteen and will not sublet the canteen.
10. Contractor will not sell any intoxicants in the canteen nor he/she will allow any body to misuse the premises of the canteen. Narcotic/ intoxicants or liquor service is strictly prohibited. There will be no smoking in the canteen.
11. Canteen contractor should ensure proper quality of eatables and there will be quality checks from time to time and his contract shall be liable to be cancelled if he is found selling substandard products. The contractor will be liable under all laws particularly under the Prevention of food Adulteration Act etc.
12. Contractor will be responsible for providing canteen service from 01.12.2014 to 31.03.2015. If he stops providing service mid-way then his amount shall stand forfeited and will not be refunded in any eventuality.
13. The contractor selected for canteen service will be required to maintain highest level of cleanliness both in and around canteen premises and standard of hygiene with regard to the persons under his employment and utensils for serving the food. Big dustbin of good plastic should be kept. Carriers should be kept for disposal of wastage as per rules. Fly killer should be kept. Canteen should be cleaned daily. The items must be properly covered to maintain cleanliness.

14. The contractor shall not employ any persons below the age of 14 years .No minor/bonded labour should be hired and the pay of employees will be given under the Minimum wages Act.
15. The contractor will enter into the agreement as per prescribed proforma.
16. The canteen will remain closed on Sunday/ Court holidays.
17. All the bylaws and M.C. Rules will remain in force.
18. Small stationary items may also be kept in the canteen.
19. Boards showing the rate list of items being sold in the canteen as well as parking fee for vehicles shall be displayed.
20. That packed food items will not be sold at a price more than MRP printed thereon.
21. In case of other items i.e. Self made /prepares food items, the same shall not be sold beyond the market/D.C Rates, keeping in view the weight and quality of the items.
22. The Civil Judge (Sr. Divn.), Hoshiarpur under approval of the Ld. District & Sessions Judge, Hoshiarpur and the Hon'ble High Court reserves the rights to alter or vary any term and conditions regarding leasing out the canteen and cycle /scooter/ motorcycle stand and car parking at Court Complex, Hoshiarpur, Dasuya and Mukerian.
23. The contract shall be liable to pay any tax payable to Government on account of amount of auction.
24. The contract shall be liable to be cancelled at any moment if the contractor is found doing illegal activities or providing services which are not in concurrence with the above mentioned terms and conditions and the deposited amount shall be forfeited and will not be refunded in any eventuality.

I agree with all the above mentioned terms and conditions.

(Signature of lessee)